

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**CONTEMPT PETITION NO.060/00137/2017
ORIGINAL APPLICATION NO.06000679/2016**

Chandigarh, this the 16TH day of February, 2018

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

1. Amrao Singh S/O Sh. Jagir Singh, Aged 49 years, R/o House No. 4251, Sector 46-D, Chandigarh.
2. Dilsher Singh s/o Late Sh. Prem Singh, Aged 53 years, R/o House No. 12, Police Colony, Sector 17, Chandigarh.
3. Gurmukh Singh s/o Sh. Bachan Singh, Aged 52 years, R/o House No. 4246, Sector 46-D, Chandigarh.
4. Charanjit Singh s/o late Sh. Gurbachan Singh, aged 51 years, R/o House No. 2699-A, Sector 42-C, Chandigarh.

....Petitioners

(Present: Mr. Rohit Seth, Advocate)

VERSUS

1. Anurag Aggarwal, IAS, Home Administration, Union Territory, Chandigarh.

Secretary, Chandigarh Secretariat, Sector 9,

....Respondent

Present: Mr. Sanjeev Sharma, Sr. Advocate, along with Mr. Rajesh Punj and Mr. Rakesh Sobi, Advocate, for Respondent
Mr. K.K. Thakur, Advocate for Union of India, Ministry of Home Affairs)

ORDER (Oral)

JUSTICE M.S. SULLAR, MEMBER (J)

1. As is evident from the record, that while deciding Original Application (O.A.), bearing No. 060/00137/2017, instituted by the petitioners, (i) the appointments of DANIPS officers to the post of DSPs in U.T. Chandigarh, were set aside, and at the same time, (ii) the respondents were directed to consider the case of the petitioners and other similarly situated persons, for promotion to the next post of DSP, if they are otherwise found eligible, as contemplated under PPRs, within a period of two months, vide a detailed order dated 26.04.2017 (Annexure CP-1), by this Tribunal.

It is not a matter of dispute that the subject matter of first part of the relief is still pending in the Hon'ble High Court.

2. According to the petitioners, the respondents have not complied with the above stated directions of this Tribunal, which necessitated them to file the instant Contempt Petition (C.P.).

3. In the wake of notice, the respondents tried and considerably delayed the process of promotions of the eligible officers to the post of DSP, but ultimately good sense prevailed, and they have filed compliance affidavit dated 20.12.2017, along with the minutes of the meeting of the Departmental Promotion Committee (for brevity, DPC) held on 23.01.2018 (Annexure R-1), wherein, inter-alia, it has been specifically mentioned that in compliance with the directions, contained in the order of this Tribunal, all the eligible persons on the available vacancies of promotional quota, have been promoted to the posts of DSP.

4. Meaning thereby, the subject matter of first part of the relief is still sub-judice in the Hon'ble High Court, and the respondents have duly complied with the remaining relief, in the manner, indicated hereinabove. Since the respondents have substantially complied with the indicated directions, so no further action is required to be taken in the matter, at this stage, and the instant C.P. has become infructuous.

5. In the light of the aforesaid reasons, the instant C.P. is hereby dismissed as having become infructuous, at this stage, as prayed for.

6. Needless to mention, in case the petitioners still remain aggrieved, in any manner, in this relevant connection, they would

be at liberty to avail their appropriate remedy, in accordance with law.

(PRAVEEN MAHAJAN)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)
Dated: 16.02.2018

'mw'

